

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of August, 2014 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
5.8.2014 Tuesday At 10:30 A.M.	1.	158/MP/2014	NPCIL	Seeking Commissions Permission to Continue injection of infirm power till declaration of COD of Kudankulam Nuclear Power Project (KKNPP-I) Unit-1 or 22.10.2014, whichever is earlier.
	2.	8/RP/2014	PGCIL	Review of Order dated 23.12.2013 passed by this Hon'ble Commission in Petition No. 62/TT/2012 in respect of determination of transmission Charges for Assets under WRSS-XI in Western Region for the period 2009-14 block.
	3.	15/RP/2014	NTPC	Review of the Order dated 22.02.2014 passed by the Hon'ble Commission in Petition No. 184/TT/2011 approving the transmission tariff of ATS of Pallatana Gas Based Power Project and the Bonaigaon Thermal Power Station in North Eastern Region for the tariff period from 01.04.2009 to 31.03.2014.
	4.	114/MP/2013	NTPC	Petition under Sections 29 and 79 of the Electricity Act, 2003 and the applicable provisions of the Indian Electricity Grid Code.
	5.	32/MP/2014	ENICL	Petition under Section 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff-based competitive bidding for transmission service.
	6.	121/MP/2011	NTPC	Petition for recovery of additional cost incurred due to abnormal increase in water charges at NTPC stations.
	7.	160/MP/2013	APCL	Scheduling and Dispatch of electricity from the Indira Gandhi Super Thermal Power Project of the petitioner at Jhajjar
	8.	33/MP/2014	TPDDL	Disputes arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the CERC (Terms and Conditions of Tariff) Regulations 2009.
	9.	170/MP/2013	JPL	Disputes pertaining to the Composite scheme of supply for power to Uttar Haryana & Dakshin Haryana Bijli Vitran Nigam Limited.
	10.	319/MP/2013	TPDDL	Petition seeking a declaration of COD declared by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices.
7.8.2014 Thursday At 10:30 A.M.	1.	156/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 07.08.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/Dakshin Haryana Bijli Vitran Nigam and Adani Power Limited. <i>(On admission)</i>
	2.	MP/187/2014	TPTCL	Petition under Section 66 read with Section 79 (1) (k) and other appropriate provisions of the Electricity Act, 2003 seeking the indulgence of the Hon'ble Central Commission for passing appropriate Orders/ Directions to enable the Petitioner to import power from the hydro generation project being developed by dagachhu Hydro Power Corporation in Bhutan
	3.	85/MP/2014	PGCIL	Petitions read with appropriate provisions of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access

				in Inter-State Transmission and related matters) Regulations, 2009 and CERC (Sharing of Interstate Transmission Charges and Losses) Regulations, 2010. And in the matter of Non- payment of transmission charges pertaining to LTA of 119.19 MW power from Mejia Unit # 8 (DVC) by Damodar Valley Corporation (DVC), Kolkata. <i>(On maintainability)</i>
	4.	64/MP/2014	SMSKL	Petition under Regulation 3 (4) and 14 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of renewable energy certificate for renewable energy generation) Regulations, 2010.
	5.	76/MP/2014	SCPL	Petition for reduction of Long Term Open Access from 60 MW to 30 MW (Unit-I, 15 MW, Unit-II 15 MW) and refund of the excess transmission charges paid by the Petitioner as per the Bulk Power Transmission Agreement dated 30.04.2009.
	6.	73/MP/2014 with I.A. No. 33/2014	JTCL	Petition under Section 61,63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff-based competitive bidding for transmission service in the matter of 765 kV D/C transmission line from Dharamjaygarh-Jabalpur and 765 kV S/C transmission line from Jabalpur pool-Bina being implemented by Jabalpur Transmission Co. Ltd.
	7.	103/MP/2014 with I.A. No. 22/2014	MSETCL	Petition for keeping in abeyance the ongoing trial operation of the incomplete SR Synchronization (Synchronization of SR Grid with New Grid over 765 KV Raichur (SR)-Sholapur (WR)-I* S/C lines) till the satisfactory resolution of all concerns arising out of the trial run of the SR Synchronization and serious issues causing major grid disruption.
21.8.2014 Thursday At 10:30 A.M.	1.	RP/023/2014	WRTPL	Review of the order dated 2.7.2014 passed by this Hon'ble Commission in Petition No 71/MP/2014 titled as "Power Grid Corporation of India Limited v. Western Region Transmission (Maharashtra) Private Limited". <i>(On admission)</i>
	2.	134/MP/2014	PGCIL	Petition under Section 79 (I)(c) of the Electricity Act, 2003 read with regulation 111 & 114 of the CERC Conduct of Business Regulations, 1999 and appropriate provisions of the CERC (Grant of Connectivity, Long -term Access and Medium-term Open Access in Inter-State Transmission and related matters) regulations, 2009) and CERC (Sharing of Interstate transmission Charges and Losses) regulations, 2010 and CERC (Terms and Conditions of tariff) Regulations 2014. <i>(On admission)</i>
	3.	135/MP/2014	NTPC	Petition under section 79(i) (c) of the Electricity Act, 2003 and regulation 32 of the CERC (Grant of Connectivity, long term access and medium-term Open Access in Inter-State transmission and related matters) regulations 2009. for Faridabad Solar PV (5MW) <i>(On admission)</i>
	4.	17/RP/2014	NTPC	Review of order dated 15.5.2014 in respect of determination of tariff for Talcher thermal Power Station (460 MW) for the period 1.4.2009 to 31.3.2014. <i>(On admission)</i>
	5.	21/RP/2014	NTPC	Review of the Order dated 15.05.2014 in Petition No 176/GT/2013. <i>(On admission)</i>
	6.	22/RP/2014	THDCIL	Review of the Commission`s order dated 15.5.2014 in respect of Koteshwar HEP (400 MW) for the period 2011-14. <i>(On admission)</i>
	7.	125/MP/2014	NHPC	Petition under Section 79(I) (f) of the Electricity Act, 2003 for reimbursement of interest on the arrear bills issued after revised Regional Energy Account by NRPC in respect of Chamara-I HE Project for the period 1.5.1994 to 31.3.1997. <i>(On admission)</i>
	8.	90/TL/2014	NRSSXXXI (B)	Application for grant of Transmission License to NRSS XXXI (B) Transmission Limited.

	9.	21/TDL/2014	RJPIL	Application for Grant of Inter-state Trading Licence.
	10.	113/MP/2014	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2(i) of the CERC (Indian Electricity Grid Code)(Second Amendment) Regulations 2014 read alongwith Regulation 3(e) of the Central Electricity Authority(Grid Standards) Regulations,2010 providing adequate load shedding through automatic under frequency relays (UFRS) in the state system of North eastern Region, Keeping them functional in terms of Regulation 5.2 (n) of the CERC(Indian Electricity Grid Code) (Second Amendment) Regulations 2014 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and providing of System Protection Schemes(UPS) in NER Grid to operate the transmission system closer to their limits and protect against situations like cascade tripping, tripping of critical elements in terms of Regulation 5.2 (o) of the CERC (Indian Electricity Grid Code) (Second Amendment) Regulations. 2014 for ensuring security of the North eastern Grid as well as the interconnected Indian Grid.
	11.	SM/008/2014	Suo-Motu	Non-Compliance of Section 29 of the Electricity Act, 2003 and Regulations 5.2 (r), 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 (c) (g) (iv) and 4.6.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6 (4) (a) of the Central Electricity Authority (Technical Standards) for Connectivity to the Grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standard) Regulations, 2010.
26.8.2014 Tuesday At 10:30 A.M.	1.	6/MP/2014	CSPDCL	Petition for cancellation of Transmission Licence dated 9.5.2011 granted to M/s Jindal Power Limited for 400 kV D/C Jindal Power Limited, Tamnar-PGCIL, Raipur transmission line and 400/220/33 kV Jindal Power Limited Tamnar-Switchyard
	2.	185/TT/2013	OPTCL	Wheeling Charges in respect of Transmission System of Odisha Power Transmission Corporation Limited (OPTCL) comprising of 220 KV D/C Rourkela-Tarkera-Budhipadar-Korba (Odisha portion) line and associated substation bays with effect from 01.04.2009 to 31.03.2014 for transmission of surplus power from NTPC Power stations in Eastern Region (ER) to Western Region (WR).
	3.	99/TT/2013	PGCIL	Transmission Tariff of Bihar Sharif and other elements under Transmission schemes for enabling import of NER/ER surplus power by NR in ER.
	4.	I.A. No. 14/2014 & 18/2014 in 224/TT/2012	NETCL	I.A. No. 14/2014 & 18/2014 in Petition No. 224/TT/2012 for determination of transmission tariff from anticipated commercial operation date (1.9.2012) to 1.4.2013 of Asset I: 400 kV D/C Pallatana-Silchar Twin Moose Conductor Transmission Line-247 km, Asset-II: 400 kV D/C Silchar-Byrnihat Twin Moose Conductor Transmission Line-210 km and Asset-III: 400 kV D/C Byrnihat-Bopngaigaon Twin Moose Conductor Transmission Line-204 km.
	5.	267/2010	PGCIL	Determination of Transmission tariff for Barh - Balia 400kV D/C (Quad) line under Transmission System associated with Barh - Generation Project (3 x 660 MW) in Eastern Region from DOCO (1.07.2010) to 31.3.2014.
	6.	227/TT/2013	PGCIL	Determination of revised transmission tariff for Barh- Balia 400 KV D/C (Quad) line along with associated bays at Balia S/s after approval of RCE under transmission System associated with Barh Generation Project (3 X 660 MW) in ER.
	7.	295/TT/2013	PGCIL	Transmission Tariff for Assets associated with Vindhyaachal IV & Rihand III (1000 MW) Generation Project (group-3) in Western & Northern for tariff block 2009-14 period.

	8.	300/TT/2013	PGCIL	Transmission tariff of 400KV D/C Agra-Sikar line along with bays under System strengthening scheme in Northern region for sasan & Mundra UMPPs for tariff block 2009-14 period.
	9.	41/TT/2013	PGCIL	Transmission Tariff of Assets: 765 KV, 240 MVAR Switchable Line Reactor under Bus Reactor at Ballia S/s; Asset-II: 765 KV Line bays at Sasaram S/s (for 765 KV Sasaram-Fatehpur TL under SASAN Project) under Common Scheme for 765 KV Pooling Station and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in ER.
	10.	120/TT/2013	PGCIL	Transmission Tariff for Bilaspur pooling Stations and Network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in WR.
	11.	15/RP/2014	NTPC	Review of the Order dated 22.2.2014 passed by the Hon'ble Commission in Petition NO 184/TT/2011 approving the transmission tariff of ATS of Pallatana Gas Based Power Project and the Bongaigaon Thermal Power Station in North Eastern Region for the tariff period from 1.04.2009 to 31.3.2014.
28.8.2014 Thursday At 10:30 A.M.	1.	146/MP/2014	WRT(M)PL	Petition under Section 79 (i)(f) and (k) of the Electricity Act 2003 for declaring the Commissioning of Pune-Aurangabad Line on 30.11.2013. <i>(On admission)</i>
	2.	TDL/43/2014	ILFS	Application for grant of inter-State trading licence to IL&FS Energy Development Company Limited.
	3.	94/TL/2014	NRSS XXXI (A)	Application for grant of transmission license to NRSS XXXI (A) Transmission Limited.
	4.	I. A. No. 24/2014 in Petition Nos. 127/2012 & 128/2012	PGVTL	Interlocutory Application in Petition No. 127/2012 & 128/2012 seeking directions for refund/recovery of acquisition price and the audited cost of the company incurred from the date of share purchase agreement till the date of winding up of the company.
	5.	163/MP/2012	BPSL	Petition regarding unpaid unscheduled Inter-change charges for the period ranging from 28.08.2005 to 31.12.2006.
	6.	74/MP/2014	BPSL	Petition under Sections 79(i) of the Electricity Act, 2003 read with Regulations 32 of the CERC (Grant of Connectivity, Long- Term Access and Medium term Open access in Inter-State transmission and related matters) Regulations, 2009. <i>(On maintainability)</i>
	7.	53/MP/2014	EMCO	Power Purchase Agreement dated 21.03.2013 executed between EMCO Energy Limited and Electricity Department Dadra and Nagar Haveli for recovery of capacity Charges arising due to non-scheduling of power as per the terms of the Power Purchase Agreement.
	8.	5/MP/2014	Electricity Deptt., Govt. of Goa	Petition under Section 79(i)(c) and 79(i)(k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State transmission Charges and losses) regulations, 2010 and regulations 110,111,112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	9.	65/MP/2014	NTPC	Petition seeking relaxation of Regulation 5.2 (f) (iv) regarding requirement of implementing FGMO for certain units of NTPC. <i>(On maintainability)</i>
	10.	19/MP/2013	PGCIL	Revocation of licence and for vesting of the project in CTU.
	11.	20/MP/2013	PGCIL	Revocation of licence and for vesting of the project in CTU.

**Sd/-
(T. D. PANT)
Deputy Chief (Legal)
25.8.2014**